

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 363/2025

IN THE MATTER OF:

News Item Titled "Find it if you can wetland near Wazirabad vanishes under inert waste; MCD DDA shift blame" appearing in Times of India dated 16.07.2025

VERSUS

Delhi Pollution Control Committee &Ors.

....RESPONDENTS

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2.	ANNEXURE A: True copy of photographs from the site.	3-11

Place: New Delhi
Date: 07.07.2026

Divya Swamy
Through Advocate

DR. DIVYA SWAMY
Advocate
Reg. No.: D/1160/2014
Ch. No. 203, Setalvad Lawyers Block
Supreme Court of India
Off: A-131, Sector-46, Noida
Ph.: 8860050449

RESPONDENT

Executive Engineer
(SLF) Bhalswa
Municipal Corporation of Delhi

DR. DIVYA SWAMY
STANDING COUNSEL

MUNICIPAL CORPORATION OF DELHI

Add: D&Y LAW CHAMBERS

A-131, Sector 46, NOIDA

Uttar Pradesh- 201301

Email: divya@dylawchambers.com

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ADDITIONAL DOCUMENTS FILED BY THE RESPONDENT NO. 5, MCD

MOST RESPECTFULLY SHOWETH:

I, Athar Mustafa S/o Akbar Ali working as Executive Engineer (Civil), MCD, Office at 3rd floor, Sub-Zonal Office Building, Sector-17, Rohini-110085, do here by solemnly affirm and state here as under: -

1. That I am conversant with the facts and circumstances of the case and competent to file the present affidavit on behalf of the Respondent MCD, based on official records maintained in the office.
2. That the present additional documents are being filed on behalf of Respondent no. 5, Municipal Corporation of Delhi in pursuance of allegation of dumping of municipal waste at the impugned site on 10.03.2026 and only to this limited extent. A true copy of photographs of the impugned site is marked and annexed herein as ANNEXURE A.
3. That the Annexures are true copy of their originals.



ATTESTED
Notary Public Delhi

7 JUL 2028


DEPONENT
(SLF) Bhalswa
Municipal Corporation of Delhi

PRAYER

In light of the foregoing submissions, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Take on record the photographs of the impugned site, and/or,
- b) Pass such further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

Place: New Delhi
Date: 07.07.2026

Divya Swamy

Through Advocate

DR. DIVYA SWAMY
Advocate
Reg. No.: D/1160/2014
Ch. No. 203, Setalvad Lawyers Block
Supreme Court of India
Off: A-131, Sector-46, NOIDA
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[Signature]
RESPONDENT

Executive Engineer
(SLF) Bhalswa
Municipal Corporation of Delhi

DR. DIVYA SWAMY
STANDING COUNSEL
MUNICIPAL CORPORATION OF DELHI
Add: D&Y LAW CHAMBERS
A-131, Sector 46, NOIDA
Uttar Pradesh- 201301
Email: divya@dylawchambers.com
Contact: +91- 8860050449

VERIFICATION

Verified at New Delhi on this _____ day of _____, 2026 that the contents of Para 1 to 3 of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.



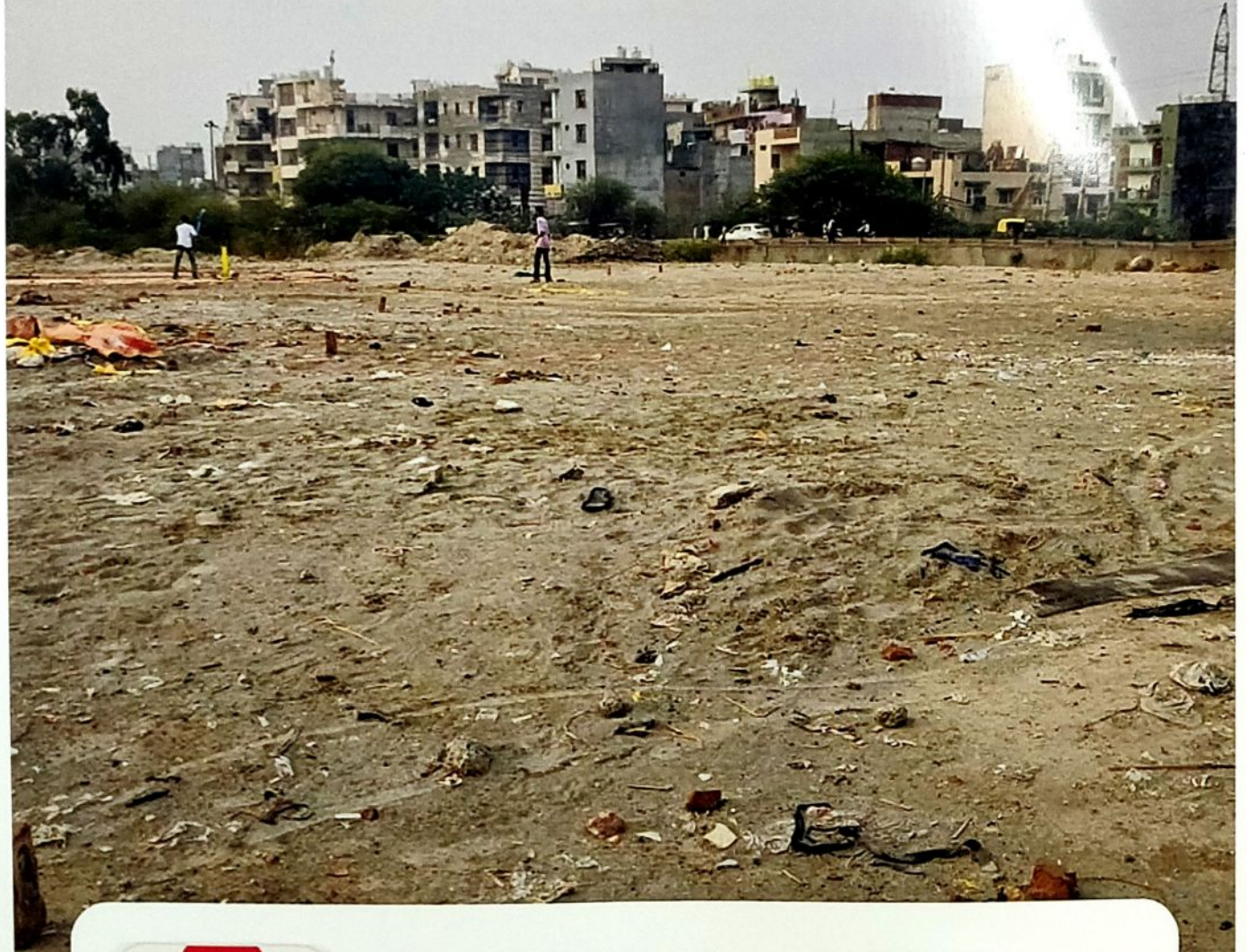
ATTESTED

[Signature]
Notary Public Delhi

7 JUL 2026

[Signature]
DEPONENT

Executive Engineer
(SLF) Bhalswa
Municipal Corporation of Delhi



**Jharoda Majra, Jharoda Majra,
Jharoda, Burari, Delhi, 110084,
India,**

Lat:28.7256009,Long:28.7256009



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India,**

Lat:28.7250396,Long:28.7250396



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30 Jun-26,Tuesday



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